

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.184 OF 2019

In the matter of:

M. Appayya & Ors

Appellant

Vs

M. Chandra Sekhar Rao & Ors

Respondent

Mr. Anshuman Sharma, Advocate for Appellant.

Mr. S. Chidambaram and Mr. Arpit Shukla, Advocates for R1.

ORDER

20.11.2020- Learned counsel for the appellant submits that the appellant company is in financial difficulty and in this regard he seeks time to file appropriate application. He also submits that the Appellant No.1 has passed away during the pendency of the appeal, therefore, he may also file an appropriate application in this regard. He is permitted to file the same with an advance copy to the opponent counsel who may file reply, if any, before the next date of hearing.

Learned counsel for the Respondent seeks time to file rejoinder in regard to the reply filed by the appellant on IAs No.814 and 815 of 2020. He may file the same before the next date of hearing with a copy to appellant's counsel.

On the next date we will hear the Company Appeal and all pending applications.

Parties are directed to file written submissions not more than three pages with relevant judgements within a week.

List the appeal for hearing on **7th December, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam